

**IN THE NATIONAL COMPANY LAW TRIBUNAL  
DIVISION BENCH (COURT- I) CHENNAI**

ATTENDANCE CUM ORDER SHEET OF THE HEARING  
HELD ON **26.04.2024** THROUGH VIDEO CONFERENCE

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**PRESENT:** HON'BLE SHRI SANJIV JAIN, MEMBER (JUDICIAL)  
HON'BLE SHRI VENKATARAMAN SUBRAMANIAM, MEMBER (TECHNICAL)

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**IN THE MATTER OF** : State Bank of India  
Vs  
J Kamala

**MAIN PETITION NUMBER** : CP(IB)/245(CHE)/2022

**(IA/MA) APPLICATION NUMBERS**

IA/53(CHE)/2024

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**ORDER**

Present: Mr. Badrinarayanan, Ld. Counsel for IRP.  
Mr. M.L.Ganesh, Ld. Counsel for Petitioner.

None for the Respondent.

Steps not taken by the Petitioner in terms of the order dated 11.03.2024. It is submitted on behalf of the IRP that the report has already been served on the Respondent on 03.01.2024.

Steps be taken by the Petitioner for service of the petition on the Respondent for **18.06.2024**.

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**[VENKATARAMAN SUBRAMANIAM]  
MEMBER (TECHNICAL)**

MS

-sd-

**[SANJIV JAIN]  
MEMBER (JUDICIAL)**